

की एस० एन० जोशी : मैं आप से प्रार्थना कर रहा हूँ . . .

Mr. Speaker: No, it is not allowed. You cannot raise any point now about something published in the newspapers.

की एस० एन० जोशी : सिर्फ एक प्रार्थना है. . .

Mr. Speaker: What is the use of raising it now? If I allow you it will become a precedent and then anybody can raise any subject at any time.

की मधु लिमये (मुंजर) : आप बात तो सुनिये ।

Mr. Speaker: I am hearing him. He is on his legs.

की मधु लिमये : क्या आप श्री जोशी की बात को नहीं सुनेंगे ?

Mr. Speaker: He is on his legs. If I hear him now I will have to hear any subject raised by any Member at any time.

की मधु लिमये : अध्यक्ष महोदय, . . .

Mr. Speaker: I cannot allow him. This will not be recorded.

Shri S. M. Joshi: **

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir, may I make a request. When the Speaker is standing nobody should stand up. That should be observed by all of us. If anybody has to say anything, as soon as the Speaker sits down he can stand up and say what he has to say. But when the Speaker is standing nobody should stand up. If we do not do that it will become difficult.

**Not recorded as ordered by the Chair.

डा० राज मनोहर लोहिया (कन्नौज) : मैं व्यवस्था का प्रश्न उठा रहा हूँ, और प्रश्न नहीं । मेरा हालियामेन्ट्री प्रैक्टिस में विशेषाधिकार किस आधार पर उठता है इस को ले कर . . .

Mr. Speaker: That is not before the House now. Please resume your seat. A point of order can be raised only about a subject which is under discussion in the House. You cannot raise a point of order about a subject which has been disallowed by the Speaker in the chamber.

डा० राज मनोहर लोहिया : अध्यक्ष महोदय, . . .

की मधु लिमये : आप 376 देखिये । (व्यवधान) । नियमों में लिखा है . . .

Mr. Speaker: No, no. I cannot allow. Let us proceed with the business.

की एस० एन० जोशी : मैं आप से प्रार्थना कर रहा था, क्या आप हमारी बात को नहीं सुनेंगे ?

ANNUAL REPORT OF INSTRUMENTATION LIMITED.

The Deputy Minister in the Ministry of Industrial Development and Company Affairs (Shri Bhanu Prakash Singh): Sir, on behalf of Shri F. A. Ahmed, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Instrumentation Limited, Kota, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1965.
- (2) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-162/67].